

CENTRAL ADMINISTRATIVE TRIBUNAL, MUMBAI BENCH

O.A. No. 513/2001

Mumbai, this 20th day of July, 2001

Hon'ble Shri Justice Birendra Dikshit, VC(J)
Hon'ble Shri M.P. Singh, Member(A)

R.M. Gagade
127/4, Pandav Nagar
Near Niranjan Complex
Sus Road, Poona-21 .. Applicant

(By Ms. Neelima G. Gohad, Advocate)

Versus

Union of India, through

1. Secretary
Ministry of Science & Technology
New Delhi
2. Director
National Chemical Laboratory
Pashan, Poona-411008 .. Respondents

ORDER(oral)
By Shri M.P. Singh

Applicant has filed this OA seeking direction to the respondents to consider him for appointment to the post of Technician (Group III), Biochemical Sciences Division after giving him relaxation of age to the extent he has served in NCL Projects since 1993. He has also sought direction to the respondents to call him for interview along with other candidates to be held on 23.7.2001.

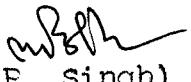
2. Brief facts of the case are that the applicant is working as Junior Lab. Assistant in the project undertaken by Respondent No.2 since 1993. Respondents

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have now advertised the post of Technician Gr.III in Biochemical Sciences Division. For this post applicant fulfills all the educational qualifications and experience. However he is overage as on 4.8.2000. He claims that he belongs to SC community and therefore he should be called for interview to be held on 23.7.2001 after giving him relaxation of more than one year ^{in age.}

3. Heard the learned counsel for the applicant.
4. As per the advertisement released by the CSIR, relaxation in age, qualification and experience is to be made in the case of exceptionally meritorious candidates. Applicant though possesses the requisite educational qualifications and experience cannot be considered as a meritorious candidate. However, it is for the Selection Board to consider these aspects after perusal of the certificates submitted by him. Learned counsel for the applicant has failed to satisfy that the applicant is exceptionally meritorious candidate and should be granted age relaxation. Hence no relief can be granted by us and the OA is liable to be dismissed. We do so accordingly. There shall be no order as to costs.


(M.F. Singh)
Member (A)


(Birendra Dikshit)
Vice-Chairman (J)

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